



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

MEETING No. NC/3/MEET/Sep/202122/8

DATED: 24/09/2021

Please Note

- I. For information of exporters, Norms Committee - III handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 29, 30 .Communications in respect of cases/pertaining to NC- III may be sent to email address: nc3.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Sep/202122/8 dated 24.09.2021, actually held on 01.10.2021 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

S.No.	Name and Designation of Representatives	Department
1	AJAY KUMAR,Deputy Director	Directorate General of Foreign Trade, Delhi
2	SHAISH KUMAR,Technical Authority	Technical Consultant,DGFT
3	DINESHNARAIN MATHUR,Technical Authority	Technical Consultant,DGFT

Case Details and Decision(s):

Case No.	1 / NC/3/MEET/Sep/202122/8
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Case Status	Case Approved
Party Name	ASCENT FINECHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000699AM13
RA File Number	082404000160 AM13
Licence No and Date	0810114398/21/08/2012
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 2/82-ALC4/2013 dated 18.04.2013. In view of above, the Committee decided to withdraw the case.	

Case No.	2 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000314AM16
RA File Number	072404000393 AM15
Licence No and Date	0710108142/01/05/2015
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. 15/82-ALC4/2016 dated 15.12.2016. In view of above, the Committee decided to withdraw the case.	

Case No.	3 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001471AM17
RA File Number	082404000452 AM17
Licence No and Date	0810139654/06/02/2017

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 2.5 MG/6.25 MG (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 2.87 KGS)	1 Number	1	BISOPROLOL FUMARATE	2.55 mg / 2.5 mg Tablet
2	BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 5 MG/6.25 MG (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 9.68 KGS)	1 Number	1	BISOPROLOL FUMARATE	5.10 mg / 5 mg Tablet
3	BISOPROLOL FUMARATE AND HYDROCHLOROTHIAZIDE TABLETS 10 MG/6.25 MG (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 21.74 KGS)	1 Number	1	BISOPROLOL FUMARATE	10.20 mg / 10 mg Tablet
4	BISOPROLOL TABLETS 1.25 MG (BISOPROLOL ZYDUS 1.25 MG TABLETS) (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 1.70 KGS)	1 Number	1	BISOPROLOL FUMARATE	1.275 mg / 1.25 mg Tablet
5	BISOPROLOL TABLETS 2.5 MG (BISOPROLOL ZYDUS 2.5 MG TABLETS) (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 4.18 KGS)	1 Number	1	BISOPROLOL FUMARATE	2.55 mg / 2.5 mg Tablet
6	BISOPROLOL TABLETS 5 MG (BISOPROLOL ZYDUS 5 MG TABLETS) (ACTIVE INGREDIENT : BISOPROLOL FUMARATE - NET WT. 9.87 KGS)	1 Number	1	BISOPROLOL FUMARATE	5.10 mg / 5 mg Tablet

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

HQ File Number	018205000452AM19
RA File Number	092404000438 AM18
Licence No and Date	0910065915/20/01/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETORICOXIB	1 kg	1	THIOPHENOL	1.00 kg
		2	MORPHOLINE	0.70 kg
		3	TERITARY BUTANOL	1.78 kg
		4	METHYL ETHYL PYRIDINE	Not shown in the process
		5	TETRA HYDRO FURAN (THF)	1.78 kg
		6	KTB (POTASSIUM TERT BUTOXIDE)	0.47 kg
		7	METHANOL	4.22 kg
		8	ISOPROPYL ALCOHOL (IPA)	1.10 kg
		9	METHYLENE CHLORIDE (MDC)	2.84 kg
		10	TOLUENE	2.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	5 / NC/3/MEET/Sep/202122/8
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Case Status	Case Approved
Party Name	CADILA HEALTHCARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000960AM19
RA File Number	082404000326 AM18
Licence No and Date	0810142004/14/02/2018
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per SION A-3645. RA concerned may take further necessary action as per above decision of NC.	

Case No.	6 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000380AM19
RA File Number	039504001007 AM18
Licence No and Date	0310819263/20/02/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Molecular weight of Export Product.	

Case No.	7 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001164AM19
RA File Number	342404000341 AM18
Licence No and	3410043908/22/02/2018

Date	
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder on 16.10.2020: i. % yield on molar basis at every stage. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.	

Case No.	8 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	AKTINOS HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000888AM19
RA File Number	092404000668 AM18
Licence No and Date	0910066131/11/04/2018
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 4/82-ALC4/2020 dated 18.09.2020, followed by Reminder on 16.10.2020: i. Whether export item is physical blending of two compounds as mentioned in export description. If no, please give the chemical name of the export item. ii. Molecular weight of export item and its chemical structure. iii. Use of D-(-) Threo compound in the final step. In view of above, the Committee decided to issue <u>Final Reminder</u> to firm to furnish its reply, failing which the case will be rejected.	

Case No.	9 / NC/3/MEET/Sep/202122/8
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Case Status	Case Deferred
Party Name	GLAND CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001483AM19
RA File Number	092404000008 AM19
Licence No and Date	0910066148/17/04/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Complete chemical reaction, molecular weight and % yield on molar basis. Stage-wise material balance.	

Case No.	10 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000537AM19
RA File Number	522404000016 AM19
Licence No and Date	5210042638/10/05/2018
Norms Committee Decision:	
The firm vide e-mail dated 29.09.2021 has furnished its reply. Deferred for comments of TE	

Case No.	11 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000795AM19
RA File Number	039504001140 AM18
Licence No and Date	0310821107/21/05/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to again call for following information from the firm:

- i. Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.**

Case No.	12 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000723AM19
RA File Number	039504000332 AM19
Licence No and Date	0310822247/11/07/2018
Norms Committee Decision:	
The Committee considered the case as per and it was observed that for Export Product No. 1, it is stated that it is blend, however in the manufacturing process provided , it is shown as water of reaction, which is not possible. If it is chemical reaction, then the firm may provide Molecular weight of import and export.	

Case No.	13 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001167AM19
RA File Number	342404000114 AM19
Licence No and Date	3410044333/16/07/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to call for following information from the firm:	
Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of yield at every stage.	

Case No.	14 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001991AM19
RA File Number	342404000184 AM19
Licence No and Date	3410044523/26/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Complete technical details as per Appendix 4E including complete chemistry, molecular weight, % yield, Stoichiometric Balance, Structural formula	

Case No.	15 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001993AM19
RA File Number	342404000185 AM19
Licence No and Date	3410044524/26/09/2018
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Molecular weight of import and export. ii. % yield of reaction. % recovery of Dimethyl Formamide (DMF) with justification of requirement.	

Case No.	16 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205002069AM19
RA File Number	039504000560 AM19
Licence No and Date	0310824148/03/10/2018
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to call for following information from the firm: Complete chemistry, molecular weight, yield of reaction, stoichiometric balance	

Case No.	17 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	DEEPAK NITRITE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001402AM19			
RA File Number	342404000144 AM19			
Licence No and Date	3410044635/25/10/2018			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	BENZO TRIFLUORIDE	1.260 kg
		2	SODIUM NITRITE	Not allowed as shown domestic
		3	TOLUENE	0.150 kg
		4	CAUSTIC SODA LYE	0.50 kg

		5	ACETALDOXIME 50% MIN. SOLUTION IN WATER	0.951 kg
		6	COPPER SULPHATE	Not allowed as not importable and shown as indigenous
		7	ACETIC ACID	Not allowed as not importable and shown as indigenous
		8	SULPHURIC ACID	Not allowed as not importable and shown as indigenous
		9	SODA ASH	Not allowed as not importable and shown as indigenous
		10	NITRIC ACID	Not allowed as not importable and shown as indigenous
		11	CATALYST	Not allowed as not importable and shown as indigenous
		12	HYDROGEN	Not allowed as not importable and shown as indigenous
		13	HYDROCHLORIC ACID	Not allowed as not importable and shown as indigenous
RA concerned may take further necessary action as per above decision of NC.				

Case No.	18 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001404AM19
RA File Number	342404000208 AM19
Licence No and Date	3410044636/25/10/2018
Norms Committee Decision:	

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3-TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	BENZO TRIFLUORIDE 99.5%	1.260 kg
		2	SODIUM NITRITE	Not allowed as shown domestic
		3	TOLUENE	0.150 kg
		4	CAUSTIC SODA LYE 47%	0.50 kg
		5	ACETALDOXIME 50% MIN. SOLUION IN WATER	0.951 kg
		6	COPPER SULPHATE	Not allowed as not importable and shown as indigenous
		7	ACETIC ACID	Not allowed as not importable and shown as indigenous
		8	SULPHURIC ACID	Not allowed as not importable and shown as indigenous
		9	SODA ASH	Not allowed as not importable and shown as indigenous
		10	NITRIC ACID	Not allowed as not importable and shown as indigenous
		11	CATALYST	Not allowed as not importable and shown as indigenous
		12	HYDROGEN	Not allowed as not importable and shown as indigenous
		13	HYDROCHLORIC ACID	Not allowed as not importable and shown as indigenous

RA concerned may take further necessary action as per above decision of NC.

Case No.	19 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001459AM19
RA File Number	342404000254 AM19
Licence No and Date	3410044710/20/11/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3-TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	BENZO TRIFLUORIDE	1.260 kg
		2	SODIUM NITRITE	Not allowed as shown domestic
		3	TOLUENE	0.150 kg
		4	CAUSTIC SODA LYE 47%	0.50 kg
		5	ACETALDOXIME 50% MIN. SOLUION IN WATER	0.951 kg
		6	COPPER SULPHATE	Not allowed as not importable and shown as indigenous
		7	ACETIC ACID	Not allowed as not importable and shown as indigenous
		8	SULPHURIC ACID	Not allowed as not importable and shown as indigenous

		9	SODA ASH	Not allowed as not importable and shown as indigenous
		10	NITRIC ACID	Not allowed as not importable and shown as indigenous
		11	CATALYST	Not allowed as not importable and shown as indigenous
		12	HYDROGEN	Not allowed as not importable and shown as indigenous
		13	HYDROCHLORIC ACID	Not allowed as not importable and shown as indigenous
RA concerned may take further necessary action as per above decision of NC.				

Case No.	20 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001542AM19
RA File Number	342404000255 AM19
Licence No and Date	3410044711/20/11/2018
Norms Committee Decision:	
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

		3	TOLUENE	0.150 kg
		4	CAUSTIC SODA LYE 47%	0.50 kg
		5	ACETALDOXIME 50% MIN. SOLUION IN WATER	0.951 kg
		6	COPPER SULPHATE	Not allowed as not importable and shown as indigenous
		7	ACETIC ACID	Not allowed as not importable and shown as indigenous
		8	SULPHURIC ACID	Not allowed as not importable and shown as indigenous
		9	SODA ASH	Not allowed as not importable and shown as indigenous
		10	NITRIC ACID	Not allowed as not importable and shown as indigenous
		11	CATALYST	Not allowed as not importable and shown as indigenous
		12	HYDROGEN	Not allowed as not importable and shown as indigenous
		13	HYDROCHLORIC ACID	Not allowed as not importable and shown as indigenous

RA concerned may take further necessary action as per above decision of NC.

Case No.	21 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	DEEPAK NITRITE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001543AM19

RA File Number	342404000256 AM19
Licence No and Date	3410044712/20/11/2018

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3-TRIFLUOROMETHYL ACETO PHENONE	1 kg	1	BENZO TRIFLUORIDE	1.260 kg
		2	SODIUM NITRITE	Not allowed as shown domestic
		3	TOLUENE	0.150 kg
		4	CAUSTIC SODA LYE 47%	0.50 kg
		5	ACETALDOXIME 50% MIN. SOLUION IN WATER	0.951 kg
		6	COPPER SULPHATE	Not allowed as not importable and shown as indigenous
		7	ACETIC ACID	Not allowed as not importable and shown as indigenous
		8	SULPHURIC ACID	Not allowed as not importable and shown as indigenous
		9	SODA ASH	Not allowed as not importable and shown as indigenous
		10	NITRIC ACID	Not allowed as not importable and shown as indigenous
		11	CATALYST	Not allowed as not importable and shown as indigenous
		12	HYDROGEN	Not allowed as not importable and shown as indigenous

		13	HYDROCHLORIC ACID	Not allowed as not importable and shown as indigenous
RA concerned may take further necessary action as per above decision of NC.				

Case No.	22 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLAND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205002141AM19
RA File Number	092404000419 AM19
Licence No and Date	0910066930/03/12/2018

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **NC/3/MEET/Jan/202021/4 dated 12.02.2021** against advance authorization No. **0910067519 dated 14.05.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty
1	Enoxaparin Sodium Injection 20mg Pre-filled Syringes	1 Number	1	Heparin Sodium	39.733 mg
			2	0.5 ml Barrel Syringes	Net to Net
			3	0.5 ml Needle Shield	Net to Net
			4	0.5 ml Plunger Stoppers	Net to Net
			5	0.5 ml Plunger Rods	Net to Net
			6	0.5 ml Preventis Needle Shielding System	Net to Net

	2	Enoxaparin Sodium Injection 40mg Pre-filled Syringes	1 Number	1	Heparin Sodium	79.466 mg
				2	0.5 ml Barrel Syringes	Net to Net
				3	0.5 ml Needle Shield	Net to Net
				4	0.5 ml Plunger Stoppers	Net to Net
				5	0.5 ml Plunger Rods	Net to Net
				6	0.5 ml Preventis Needle Shielding System	Net to Net
	3	Enoxaparin Sodium Injection 60mg Pre-filled Syringes	1 Number	1	Heparin Sodium	119.187 mg
				2	0.5 ml Barrel Syringes	Net to Net
				3	0.5 ml Needle Shield	Net to Net
				4	0.5 ml Plunger Stoppers	Net to Net
				5	0.5 ml Plunger Rods	Net to Net
				6	0.5 ml Preventis Needle Shielding System	Net to Net
	4	Enoxaparin Sodium Injection 80mg Pre-filled Syringes	1 Number	1	Heparin Sodium	158.93 mg
				2	0.5 ml Barrel Syringes	Net to Net
				3	0.5 ml Needle Shield	Net to Net
				4	0.5 ml Plunger Stoppers	Net to Net
				5	0.5 ml Plunger Rods	Net to Net
				6	0.5 ml Preventis Needle Shielding System	Net to Net

RA may take appropriate action as per the decision of Norms Committee.

Case No.	23 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001560AM19
RA File Number	039504000851 AM19
Licence No and Date	0310825462/05/12/2018
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: Justification for wastage more than 2% in Export products, where wastage is claimed more.	

Case No.	24 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SONGWON SPECIALTY CHEMICALS - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001563AM19
RA File Number	342404000294 AM19
Licence No and Date	3410044750/12/12/2018
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: i. % yield at every stage of reaction. Quantity of MIBK used (without recovery) in each stage of reaction.	

Case No.	25 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SI GROUP - INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205002308AM19
RA File Number	039504001108 AM19
Licence No and Date	0310826724/30/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, followed by Reminder to firm on 20.03.2020 and Final Reminder on 23.10.2020: (i) Complete chemical reaction from raw material acetone to 3,3,5TRIMETHYLCYCLOHEXANONE showing molecular weights of each component with percentage yield on molar basis at each step of the reaction. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	26 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205002381AM19
RA File Number	039404000984 AM19
Licence No and Date	0310827206/21/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.12.2020:	

- i. **Exact chemical name of import and export.**
- ii. **COA and purity of import item.**

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

Case No.	27 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	AETHER INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205002595AM19
RA File Number	522404000085 AM19
Licence No and Date	5210043000/19/03/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Stoichiometric balance (material balance details) to arrive at quantity of raw material asked on the basis of yield (23%) claimed and justification thereof. ii. Use of Tetrahydrofuran in one charge and recovery thereof.	
Production / Consumption data for the year 2019-20 duly certified by GST.	

Case No.	28 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000113AM20
RA File Number	092404000011 AM20
Licence No and Date	0910067466/09/05/2019
Norms Committee Decision:	

Deferred for comments of TE.

Case No.	29 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MALWA OXYGEN & INDUSTRIAL GASES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000140AM20
RA File Number	562404000035 AM19
Licence No and Date	5610005605/09/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was observed that the information furnished by the firm is not proper. Hence, it was decided to again call for following information from the firm: i. Justification for low yield of 33%. ii. Recovery of solvent i.e. MCB. iii. Production / Consumption data for last two years duly certified by GST.	

Case No.	30 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	RUMIT CHEMISYNTH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000211AM20
RA File Number	039504000196 AM20
Licence No and Date	0310829292/28/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 21.12.2020: i. Complete chemistry, molecular weight, % yield, material balance and stoichiometric balance.	

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

Case No.	31 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000262AM20
RA File Number	072404000056 AM20
Licence No and Date	0710115041/11/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2020 dated 07.08.2020, followed by Reminder to firm on 06.10.2020 and Final Reminder on 21.12.2020: i. Copy of Approval from Food & Drugs Administration (FDA) for the export product. ii. COA for import item from foreign supplier. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	32 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	DIPS BIOSCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000260AM20
RA File Number	039404000199 AM20
Licence No and Date	0310829573/12/06/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 3/82-ALC4/2020 dated 07.08.2020, followed by Reminder to firm on 06.10.2020 and Final Reminder on 21.12.2020:

i. Copy of DML for each export product item showing Approved composition

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	33 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	DHANUKA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000275AM20
RA File Number	052304000104 AM20
Licence No and Date	0510410949/14/06/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	34 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000287AM20
RA File Number	342404000102 AM20
Licence No and Date	3410045218/19/06/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	35 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000293AM20
RA File Number	342404000100 AM20
Licence No and Date	3410045222/20/06/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	36 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000508AM20
RA File Number	072404000095 AM20
Licence No and Date	0710115189/19/07/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the norms for the subject Advance Authorization have already been ratified by NC-3 in its Meeting No. NC/3/MEET/Jun/202122/2 dated 02.07.2021. In view of above, the Committee decided to withdraw the case.	

Case No.	37 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000694AM20

RA File Number	072404000141 AM20			
Licence No and Date	0710115523/03/10/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and taking into consideration 95% yield, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Phenoxy Ethyl Iso Butyrate	1 kg	1	PHENOXY ETHANOL	0.70 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	38 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	LINK PHARMACHEM LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205000714AM20			
RA File Number	342404000099 AM20			
Licence No and Date	3410045519/07/10/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
5 CHLORO SALICYLIC ACID	1 kg	1	SALICYLIC ACID (TECHNICAL GRADE)	0.845 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	39 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	STERILE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000719AM20
RA File Number	052404000377 AM20
Licence No and Date	0510412070/10/10/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	40 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MENTHA AND ALLIED PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000763AM20
RA File Number	052404000375 AM20
Licence No and Date	0510412231/23/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete chemical name of export and import item. ii. Catalogue of import item and COA from foreign supplier indicating percentage constituents of different item in import. Production / Consumption data for last two years duly certified by GST.	

Case No.	41 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SPC LIFE SCIENCES PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000762AM20
RA File Number	342404000143 AM20
Licence No and Date	3410045565/23/10/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	42 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000786AM20
RA File Number	092404000394 AM20
Licence No and Date	0910068157/04/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	43 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected

Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000787AM20
RA File Number	092404000393 AM20
Licence No and Date	0910068158/04/11/2019
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, followed by Reminder to firm on 20.01.2020 and Final Reminder on 06.10.2020. i. Complete chemical name of the export item. ii. Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage iii. A copy of 4.07 application of subject advance authorization. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	44 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	GRANDEUR PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000788AM20
RA File Number	052304000251 AM20
Licence No and Date	0510412350/05/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	45 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MAPAEX CONSUMER HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000797AM20
RA File Number	562404000018 AM20
Licence No and Date	5610005722/07/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of DML for each export item showing approved composition. ii. Copy of Mater Batch Formula showing net content of all ingredient and wastage claimed for each export item. iii. Net weight of one Lozenges and net weight of Isomalt containing in it.	

Case No.	46 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000812AM20
RA File Number	082404000258 AM20
Licence No and Date	0810146544/13/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Stoichiometric balance on molar basis, molecular weight of chemical reaction involved. ii. Percentage yield of reaction. iii. Percentage composition of export product. iv. Recovery of Methanol. Production / Consumption data for last two years duly certified by GST.	

Case No.	47 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000818AM20
RA File Number	039404000636 AM20
Licence No and Date	0310832767/14/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	FLUOCINOLONE ACE EAR DROPS 0.01% 20ML (Fluocinolone Acetonide 0.01%) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 110 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	102.00 grams
2	FLUOCINOLONE ACE SCALP OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 649 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	607.80 grams
3	FLUOCINOLONE ACE BODY OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 129.80 Gms.)	10000 Number	1	FLUOCINOLONE ACETONIDE BP	120.36 grams

RA may take appropriate action as per the decision of Norms Committee.

Case No.	48 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SUVEN LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000819AM20
RA File Number	092404000414 AM20
Licence No and Date	0910068184/14/11/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	49 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	NISARG BIOSCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000820AM20
RA File Number	092404000403 AM20
Licence No and Date	0910068187/14/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	50 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

and Date				
HQ File Number	018205000823AM20			
RA File Number	039504000791 AM20			
Licence No and Date	0310832783/14/11/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export Product	Qty.	Sl. No.	Import items	Qty.
YALUB PA 135(3,5-DI-TERTIARY-BUTYL-4-HYDROXYHYDROCINNAMIC ACID)	1 kg	1	2,6-DI-TERTIARY-BUTYL PHENOL	0.825 kg
		2	METHYL ACRYLATE	0.349 kg
		3	EXXAL 8(ISO OCTANOL)	0.366 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	51 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MANGALAM ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000824AM20
RA File Number	039504000702 AM20
Licence No and Date	0310832785/14/11/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and it was observed that the reply furnished by the firm is not proper. Hence, it was decided to again call for following information from the firm: i. Complete 4E with all technical details chemistry, molecular weight, stoichiometric reaction and % of	

yield at every stage.

Case No.	52 / NC/3/MEET/Sep/202122/8													
Case Status	Case Approved													
Party Name	CLARIANT INDIA LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021													
HQ File Number	018205000826AM20													
RA File Number	039404000639 AM20													
Licence No and Date	0310832792/14/11/2019													
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>ECLIPSOGEN SORB M (containing 50% Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])</td> <td>1 kg</td> <td>1</td> <td>Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])</td> <td>1.00 kg</td> </tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	ECLIPSOGEN SORB M (containing 50% Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])	1 kg	1	Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])	1.00 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
ECLIPSOGEN SORB M (containing 50% Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])	1 kg	1	Sorbm-3 (2,2-Methylenebis[6-(benzotriazol-2-yl)-4-tert-octylphenol])	1.00 kg										

Case No.	53 / NC/3/MEET/Sep/202122/8			
Case Status	Case Deferred			
Party Name	SMILAX LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205000815AM20			
RA File Number	092404000411 AM20			
Licence No and Date	0910068182/14/11/2019			

Norms Committee Decision:

Deferred for comments of TE.

Case No.	54 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	PORUS LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000829AM20
RA File Number	092404000421 AM20
Licence No and Date	0910068191/15/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	55 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000821AM20
RA File Number	318304000104 AM20
Licence No and Date	3110067591/15/11/2019
Norms Committee Decision: Deferred for comments of TE.	

Case No.	56 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	GLENMARK LIFE SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000828AM20
RA File Number	039404000628 AM20
Licence No and Date	0310832799/15/11/2019
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Production / Consumption data duly certified by GST.	

Case No.	57 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	WEXFORD LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000832AM20
RA File Number	072404000178 AM20
Licence No and Date	0710115700/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	58 / NC/3/MEET/Sep/202122/8
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Case Status	Case Rejected
Party Name	NISARG BIOSCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000833AM20
RA File Number	092404000424 AM20
Licence No and Date	0910068197/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	59 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AVIEUM LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000835AM20
RA File Number	318304000101 AM20
Licence No and Date	3110067594/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020 and 06.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	60 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000836AM20
RA File Number	039504000757 AM20
Licence No and Date	0310832850/18/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 10.09.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	61 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	OPTIMUS DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000840AM20
RA File Number	092404000412 AM20
Licence No and Date	0910068203/19/11/2019
Norms Committee Decision: Deferred for comments of TE.	

Case No.	62 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AVIEUM LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000841AM20

RA File Number	318304000108 AM20
Licence No and Date	3110067598/19/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 10/82-ALC4/2019 dated 29.11.2019, 14/82-ALC4/2019 dated 06.03.2020, 3/82-ALC4/2020 dated 07.08.2020, 6/82-ALC4/2020 dated 13.11.2020, followed by Reminder to firm on 14.08.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	63 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	LINK PHARMACHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000844AM20
RA File Number	342404000248 AM20
Licence No and Date	3410045631/20/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	64 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

HQ File Number	018205000842AM20			
RA File Number	092404000365 AM20			
Licence No and Date	0910068207/20/11/2019			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
Ertapenem for Injection 1 gram/vial (Net content of the import item is 66.666 Kgs)	1 Number	1	ERTAPENEM SODIUM (Imports and exports are governed by PC 9 dated 30.06.2003 as amended)	1.10 gram
RA concerned may take further necessary action as per above decision of NC.				

Case No.	65 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	LINK PHARMACHEM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000855AM20
RA File Number	342404000256 AM20
Licence No and Date	3410045634/21/11/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	66 / NC/3/MEET/Sep/202122/8			
Case Status	Case Deferred			
Party Name	GOVIND LABORATORIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			

HQ File Number	018205000860AM20
RA File Number	082404000272 AM20
Licence No and Date	0810146634/22/11/2019
Norms Committee Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder on 11.12.2020: i. Complete and balanced chemical reactions, molecular weight and % yield on molar basis. ii. % recovery of solvents at each step. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected.	

Case No.	67 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000866AM20
RA File Number	052404000501 AM20
Licence No and Date	0510412619/25/11/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	68 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved

Party Name	DEEPAK PHENOLICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000874AM20
RA File Number	342404000223 AM20
Licence No and Date	3410045650/27/11/2019
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms as per SION A-3678. RA concerned may take further necessary action as per above decision of NC.	

Case No.	69 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000885AM20
RA File Number	092404000374 AM20
Licence No and Date	0910068241/02/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	70 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VN CREATIVE CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

and Date	
HQ File Number	018205000892AM20
RA File Number	039504000849 AM20
Licence No and Date	0310833213/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	71 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000889AM20
RA File Number	039504000793 AM20
Licence No and Date	0310833193/04/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	72 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ORTIN LABORATORIES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001593AM21
RA File Number	092404000449 AM20
Licence No and Date	0910068271/10/12/2019
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	73 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	HIMALAYAN PRODUCTS AND INDUSTRIES CORPN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000902AM20
RA File Number	052404000483 AM20
Licence No and Date	0510412862/12/12/2019
Norms Committee Decision:	
The firm has furnished its reply on DGFT Back Office Portal. Deferred for comments of TE	

Case No.	74 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	ANTHEA AROMATICS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000907AM20
RA File Number	039404000576 AM20
Licence No and Date	0310833390/13/12/2019
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020. Reply still awaited from the firm.	

Hence, the Committee decided to reject the case.
RA concerned may take further necessary action as per above decision of NC

Case No.	75 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	STYRAX PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000939AM20
RA File Number	262404000014 AM20
Licence No and Date	2610012889/27/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	76 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	DIPS BIOSCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000942AM20
RA File Number	039404000788 AM20
Licence No and Date	0310833754/27/12/2019
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020 . Reply still awaited from the firm.	

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	77 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	REFLUX PHARMACEUTICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000948AM20
RA File Number	039504000931 AM20
Licence No and Date	0310833815/01/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	78 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	REYAANSH HEALTHCARE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205000964AM20
RA File Number	039504000826 AM20
Licence No and Date	0310833938/06/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020,	

2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	79 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SREEPATHI PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001594AM21
RA File Number	092404000502 AM20
Licence No and Date	0910068349/09/01/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	80 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001020AM20
RA File Number	052404000670 AM20
Licence No and Date	0510413367/17/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 13/82-ALC4/2019 dated 31.01.2020, 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VETBIOCHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001040AM20
RA File Number	318304000138 AM20
Licence No and Date	3110067663/21/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	82 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AQUILA ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001042AM20
RA File Number	039404000879 AM20
Licence No and Date	0310834406/22/01/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	83 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001046AM20
RA File Number	039404000906 AM20
Licence No and Date	0310834474/24/01/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	FLUOCINOLONE ACE EAR DROPS 0.01% 20ML (Fluocinolone Acetonide 0.01%) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 110 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	102.00 grams
2	FLUOCINOLONE ACE SCALP OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 649 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	607.80 grams
3	FLUOCINOLONE ACE BODY OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 129.80 Gms.)	10000 Number	1	FLUOCINOLONE ACETONIDE BP	120.36 grams

RA may take appropriate action as per the decision of Norms Committee.

Case No.	84 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SYNTHO CHIRALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001055AM20
RA File Number	092404000540 AM20
Licence No and Date	0910068421/28/01/2020
Norms Committee Decision:	
Deferred for comments of TE	

Case No.	85 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	GENERIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001058AM20
RA File Number	318304000135 AM20
Licence No and Date	3110067669/29/01/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	86 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001064AM20
RA File Number	092404000531 AM20
Licence No and Date	0910068454/05/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Copy of DML for the export item. Technical literature in support of low yield from P 1 to API stage.	

Case No.	87 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001066AM20
RA File Number	318304000140 AM20
Licence No and Date	3110067673/06/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Quantity and commercial value of By product obtained that is (1) Mixed Mono Cresol and (2) Acetic Acid.	

Case No.	88 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001069AM20
RA File Number	318304000142 AM20
Licence No and Date	3110067677/06/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2020 dated 18.09.2020** against advance authorization No. **3110067825 dated 14.08.2020**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone - MEHQ	1 kg	1	Phenol	1.012 kg
		2	Methanol	0.396 kg
		3	Hydrogen Peroxide PURITY 60%	0.8 kg
		4	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	89 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001065AM20
RA File Number	039504000985 AM20
Licence No and Date	0310834682/06/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 23.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	90 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MAGNOLIA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001551AM21
RA File Number	039504001071 AM20
Licence No and Date	0310834718/07/02/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	91 / NC/3/MEET/Sep/202122/8	
Case Status	Case Approved	
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED	
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021	
HQ File Number	018205001077AM20	
RA File Number	039504001070 AM20	
Licence No and Date	0310834755/11/02/2020	
Norms Committee Decision:		
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:		

2	Natural Mixed Tocopherol 70%	27500 kg
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Sl. No.	Import items	Qty.
1	Fatty Acid Distillate / Deoderised Distillate	921250 kg
2	Acetone	44000 kg
3	Heptane-S	94050 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	92 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	BALAJI AMINES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001079AM20			
RA File Number	318304000144 AM20			
Licence No and Date	3110067681/11/02/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 7/82-ALC4/2020 dated 04.12.2020 against advance authorization No. 3110067809 dated 11.08.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
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		2	GBL CATAYLYST	0.001 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.	93 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	BENZO CHEM INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001090AM20
RA File Number	039404000962 AM20
Licence No and Date	0310834862/13/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **10/82-ALC4/2019 dated 29.11.2019** against advance authorization No. **0310829436 dated 06.06.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-DIMETHYLAMINO-2-PHENYLBUTAN-1-OL (DAFOL)	1 kg	1	PROPIOPHENONE	1.408 kg
		2	SODIUM CYANIDE	0.599 kg
		3	PARA FORMALDEHYDE	0.528 kg
		4	SODIUM BOROHYDRIDE	0.528 kg
		5	TETRA HYDRO FURAN (THF)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	94 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SHREE GANESH REMEDIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001082AM20
RA File Number	342404000333 AM20
Licence No and Date	3410045871/13/02/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	95 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001083AM20			
RA File Number	039404000948 AM20			
Licence No and Date	0310834835/13/02/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0310838273 dated 15.09.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				
Export Product	Qty	Sl.	Import Items	Qty

		No.		
DORIPENEM STERILE	1 kg	1	MAP(METHYL VINYL PHOSPHATE: CAS NO.189177-38-3)(4R-5S-6S-3-DIPHENYLOXY-6-1R-HYDROXYETHYL-4-METHYL-7-OXO-1	2.50 kg
		2	DORIPENEM SIDE CHAIN(4-NITROBENZYL(2S-4S)-4-ACETYLTHIO-2-(N-SULFAMOYL-N-(TERT-BUTOXYCARBONOYL)AMINO)PYRRROLIDINE-1)	2.463 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.	96 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001084AM20
RA File Number	039404000961 AM20
Licence No and Date	0310834847/13/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. COA of import item indicating percentage purity from foreign supplier for entire quantity of import.	
Percentage purity of export item.	

Case No.	97 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	KAIRAV CHEMOFARBE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001085AM20

RA File Number	039404000960 AM20
Licence No and Date	0310834848/13/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. COA of import item indicating percentage purity from foreign supplier for entire quantity of import. Percentage purity of export item	

Case No.	98 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	YASHO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001091AM20			
RA File Number	039504001083 AM20			
Licence No and Date	0310834867/14/02/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 0310832689 dated 11.11.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

Case No.	99 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001095AM20
RA File Number	072404000276 AM20
Licence No and Date	0710116142/18/02/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete chemistry, molecular weight, percentage yield , stoichiometric balance of chemical reaction.	

Case No.	100 / NC/3/MEET/Sep/202122/8																
Case Status	Case Approved																
Party Name	BALAJI AMINES LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021																
HQ File Number	018205001096AM20																
RA File Number	318304000151 AM20																
Licence No and Date	3110067689/19/02/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 1/82-ALC4/2019 dated 03.06.2019 against advance authorization No. 3110067348 dated 11.03.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td rowspan="2">N-ETHYL-2-PYRROLIDONE</td><td rowspan="2">1 kg</td><td>1</td><td>GAMMA BUTYROLACTONE</td><td>0.72 kg</td></tr><tr><td>2</td><td>MONOETHYLAMINE 70% SOLUTION</td><td>0.533 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg	2	MONOETHYLAMINE 70% SOLUTION	0.533 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
N-ETHYL-2-PYRROLIDONE	1 kg	1	GAMMA BUTYROLACTONE	0.72 kg													
		2	MONOETHYLAMINE 70% SOLUTION	0.533 kg													

RA may take appropriate action as per the decision of Norms Committee.

Case No.	101 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001097AM20
RA File Number	052404000729 AM20
Licence No and Date	0510413656/19/02/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	102 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001107AM20
RA File Number	342404000272 AM20
Licence No and Date	3410045894/21/02/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm.	

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	103 / NC/3/MEET/Sep/202122/8										
Case Status	Case Approved										
Party Name	GITANJALI CHEMICALS PVT LTD										
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021										
HQ File Number	018205001101AM20										
RA File Number	039404000928 AM20										
Licence No and Date	0310834973/21/02/2020										
Norms Committee Decision:											
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:											
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>4-BROMO ANISOLE</td><td>1 kg</td><td>1</td><td>PHENOL</td><td>0.728 kg</td></tr></table>		Export product	Qty.	Sl. No.	Import items	Qty.	4-BROMO ANISOLE	1 kg	1	PHENOL	0.728 kg
Export product	Qty.	Sl. No.	Import items	Qty.							
4-BROMO ANISOLE	1 kg	1	PHENOL	0.728 kg							
RA concerned may take further necessary action as per above decision of NC.											

Case No.	104 / NC/3/MEET/Sep/202122/8			
Case Status	Case Deferred			
Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001103AM20			
RA File Number	039504001082 AM20			
Licence No and Date	0310834955/21/02/2020			

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Complete chemical reaction with molecular and structural formula and molecular weight and yield.**
- ii. **Specific chemical name of the Export Product with molecular weight.**

Percentage non volatile material in export product.

Case No.	105 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001105AM20
RA File Number	039404000969 AM20
Licence No and Date	0310835028/24/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	106 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001106AM20
RA File Number	039404000980 AM20
Licence No and Date	0310835029/24/02/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	107 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	J N P PRODUCTS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001112AM20
RA File Number	342404000370 AM20
Licence No and Date	3410045901/24/02/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	108 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001104AM20
RA File Number	039404000970 AM20
Licence No and Date	0310835027/24/02/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 19.08.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	109 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001114AM20
RA File Number	318304000150 AM20
Licence No and Date	3110067697/25/02/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **10/82-ALC4/2018 dated 16.10.2018** against advance authorization No. **3110067058 dated 21.05.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	GAMMA BUTYROLACTONE	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	110 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001599AM21
RA File Number	052404000742 AM20
Licence No and Date	0510413763/02/03/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	111 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VIVIMED LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001122AM20
RA File Number	092404000576 AM20
Licence No and Date	0910068533/02/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	112 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	THINQ PHARMA-CRO LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001128AM20
RA File Number	039504001105 AM20
Licence No and Date	0310835265/06/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 07.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	113 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001134AM20
RA File Number	039504001128 AM20
Licence No and Date	0310835301/09/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 23.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	114 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected

Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001138AM20
RA File Number	039404001030 AM20
Licence No and Date	0310835376/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	115 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001142AM20
RA File Number	342404000343 AM20
Licence No and Date	3410045953/12/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. Complete chemistry, material balance, stoichiometric balance, molecular weight and percentage yield.	

Case No.	116 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	SALICYLATES & CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

and Date	
HQ File Number	018205001139AM20
RA File Number	092404000612 AM20
Licence No and Date	0910068573/13/03/2020
Norms Committee Decision: The firm vide e-mail dated 24.11.2020 has informed that they have not utilized the subject Advance Authorization and hence they have surrendered it. In view of above e-mail of firm, the Committee decided to withdraw the case.	

Case No.	117 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASH RASAYAN & CHEMICALS
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001143AM20
RA File Number	342404000389 AM20
Licence No and Date	3410045957/13/03/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete technical details as per Annexure to Appendix 4E. Complete chemistry, stoichiometric balance, molecular weight and percentage yield.	

Case No.	118 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001154AM20
RA File Number	318304000161 AM20
Licence No and Date	3110067716/17/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	119 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	ETERNIS FINE CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001146AM20
RA File Number	039404000907 AM20
Licence No and Date	0310835431/17/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **4/82-ALC4/2020 dated 18.09.2020** against advance authorization No. **0310820647 dated 25.04.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1-[1,6-dimethyl-4-(4-methylpent-3-enyl)-3-cyclohexen-1-yl]ethan-1-one	1 kg	1	METHYL ETHYL KETONE (MEK)	0.4732 kg
		2	MYRCENE	0.7265 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	120 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001148AM20
RA File Number	039404001032 AM20
Licence No and Date	0310835439/17/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	121 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001149AM20
RA File Number	039404001033 AM20
Licence No and Date	0310835441/17/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	122 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001150AM20
RA File Number	039404001050 AM20
Licence No and Date	0310835445/17/03/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current, Honey Lemon & Other Flavours. Each Lozenge Contains 12mg Benzocaine. Net content of Benzocaine - 61.94 Kgs.	5161680.000 Numbers	1	Benzocaine	63.18 kg
2	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current and Lime & Lemon and Other Flavours. Each Lozenge contains 10 mg Benzocaine. Net content of Benzocaine - 40.782 Kgs.	4078208.000 Numbers	2	Benzocaine	41.60 kg
3	Benzocaine, Cetylpyridinium Chloride And Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges. Each Lozenge Contains 1.25mg Benzocaine. Net content of Benzocaine - 2.347 Kgs.	1877936.000 Numbers	3	Benzocaine	2.394 kg
4	Life Brand Sore Throat & Nasal Congestion Relief Extra Strength (Flavours Cherry/Honey & Lemon/Other	488896.000 Numbers	4	Benzocaine	7.48 kg
			5	Isomalt ST-M	1256.952 kg

	flavours) Sugar Free Lozenges. Each Lozenge Contains Benzocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 7.333 Kgs. And Isomalt ST-M - 1256.952 Kgs.				
5	Personnelle Oral Anesthetic Sore Throat Lozenges Extra Strenght Sugar Free (Flavours Cherry/Honey Lemon/Other flavours) Each Lozenge Contains Benzocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 4.667 Kgs. and Isomalt ST-M - 799.89 Kgs.	311120.000 Numbers	6	Benzocaine	4.76 kg
			7	Isomalt ST-M	799.89 kg
6	Option+Oral Lozenges Sore Throat & Nasal Congestion Relief Extra Strenght (Flavours Cherry/Honey Lemon /Other flavours). Each Lozenge Contains Benzocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 4.667 Kgs. And Isomalt ST-M - 799.89 Kgs.	311120.000 Numbers	8	Benzocaine	4.76 kg
			9	Isomalt ST-M	799.89 kg
7	BIOMEDIC ST & NC RELEX Lozenges (Flavours Cherry / Honey Lemon/ Other flavours) Each Lozenge Contains Benzocaine 15 mg & Isomalt ST-M 2571 Mg. Net Content Benzocaine 4.667 Kgs. and Isomalt ST-M - 799.89 Kgs.	311120.000 Numbers	10	Benzocaine	4.76 kg
			11	Isomalt ST-M	799.89 kg
8	Atoma Sore Throat & Nasal Congestion Relief Extra Strength Lozenges Cherry/Honey & Lemon Flavour. Each Lozenge Contains Benzocaine 15 mg & Isomalt ST-M 2571 mg. Net Content Benzocaine 4.667 Kgs. and Isomalt ST-M - 799.89 Kgs.	311120.000 Numbers	12	Benzocaine	4.76 kg
			13	Isomalt ST-M	799.89 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	123 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred

Party Name	SRIAM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001155AM20
RA File Number	092404000631 AM20
Licence No and Date	0910068585/18/03/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	124 / NC/3/MEET/Sep/202122/8																
Case Status	Case Approved																
Party Name	SRIAM LABS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021																
HQ File Number	018205001846AM21																
RA File Number	092404000633 AM20																
Licence No and Date	0910068584/18/03/2020																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 7/AM21 dated 24.12.2020 against advance authorization No. 0910050555 dated 30.12.2011 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr><tr><td rowspan="3">1,3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)</td><td rowspan="3">1 kg</td><td>1</td><td>3, 5-Dihydroxy benzoic acid</td><td>0.99 kg</td></tr><tr><td>2</td><td>Sodium borohydride</td><td>0.628 kg</td></tr><tr><td>3</td><td>Triethylphosphite</td><td>1.384 kg</td></tr></table>		Export Product	Qty.	Sl. No.	Import items	Qty.	1,3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)	1 kg	1	3, 5-Dihydroxy benzoic acid	0.99 kg	2	Sodium borohydride	0.628 kg	3	Triethylphosphite	1.384 kg
Export Product	Qty.	Sl. No.	Import items	Qty.													
1,3-Dimethoxy-5-[(E)-2-(4-methoxy phenyl)-1-ethenyl] benzene (BRVT-I)	1 kg	1	3, 5-Dihydroxy benzoic acid	0.99 kg													
		2	Sodium borohydride	0.628 kg													
		3	Triethylphosphite	1.384 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

Case No.	125 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001156AM20
RA File Number	039404001042 AM20
Licence No and Date	0310835503/19/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	126 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	ORIENTAL AROMATICS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001157AM20			
RA File Number	039504001108 AM20			
Licence No and Date	0310835505/19/03/2020			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				

		2	Allyl Alcohol	0.380 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	127 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	ALTA LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001160AM20
RA File Number	039404001060 AM20
Licence No and Date	0310835521/19/03/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	128 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	HIMALAYAN PRODUCTS AND INDUSTRIES CORPN PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001161AM20
RA File Number	052404000774 AM20
Licence No and Date	0510413924/19/03/2020
Norms Committee Decision: The firm has furnished its reply on DGFT Back Office Portal. Deferred for comments of TE	

Case No.	129 / NC/3/MEET/Sep/202122/8													
Case Status	Case Approved													
Party Name	SWATI MENTHOL AND ALLIED CHEMICALS LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021													
HQ File Number	018205001162AM20													
RA File Number	052404000781 AM20													
Licence No and Date	0510413938/20/03/2020													
Norms Committee Decision:														
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Trans Anethole Double Distilled 99.6% - 99.8%</td><td>155200 kg</td><td>1</td><td>Anethole (Containing Trans Anethole 99%)</td><td>156752 kg</td></tr> </tbody> </table>					Export product	Qty.	Sl. No.	Import items	Qty.	Trans Anethole Double Distilled 99.6% - 99.8%	155200 kg	1	Anethole (Containing Trans Anethole 99%)	156752 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
Trans Anethole Double Distilled 99.6% - 99.8%	155200 kg	1	Anethole (Containing Trans Anethole 99%)	156752 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	130 / NC/3/MEET/Sep/202122/8			
Case Status	Case Deferred			
Party Name	ASTRAL STERITECH PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001164AM20			
RA File Number	342404000406 AM20			
Licence No and Date	3410045972/24/03/2020			
Norms Committee Decision:				
Deferred for comments of TE.				

Case No.	131 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001165AM20
RA File Number	342404000407 AM20
Licence No and Date	3410045973/24/03/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	132 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	BHAGWATI INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001172AM21
RA File Number	082404000417 AM20
Licence No and Date	0810147573/03/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
Complete chemistry, molecular weight, percentage yield, stoichiometric balance of chemical reaction.	

Case No.	133 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001174AM21
RA File Number	082404000002 AM21

Licence No and Date	0810147590/09/04/2020													
Norms Committee Decision:														
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 7/82-ALC4/2020 dated 04.12.2020 against advance authorization No. 0810144290 dated 10.01.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th> <th>Qty.</th> <th>Sl. No.</th> <th>Import items</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>Amino Methyl Alcohol (Formulated, containing min. 94.7% 2 Amino-2 Methyl-1 Propanol)</td> <td>500000.000 kg</td> <td>1</td> <td>2-amino-2-methyl - 1-propanol AMP-95</td> <td>473500.000 kg</td> </tr> </tbody> </table>					Export Product	Qty.	Sl. No.	Import items	Qty.	Amino Methyl Alcohol (Formulated, containing min. 94.7% 2 Amino-2 Methyl-1 Propanol)	500000.000 kg	1	2-amino-2-methyl - 1-propanol AMP-95	473500.000 kg
Export Product	Qty.	Sl. No.	Import items	Qty.										
Amino Methyl Alcohol (Formulated, containing min. 94.7% 2 Amino-2 Methyl-1 Propanol)	500000.000 kg	1	2-amino-2-methyl - 1-propanol AMP-95	473500.000 kg										
RA may take appropriate action as per the decision of Norms Committee.														

Case No.	134 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	ASTRAL STERITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001180AM21
RA File Number	342404000003 AM21
Licence No and Date	3410045982/15/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	135 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001183AM21
RA File Number	092404000618 AM20
Licence No and Date	0910068613/16/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	136 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001181AM21
RA File Number	092404000616 AM20
Licence No and Date	0910068611/16/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case.	

RA concerned may take further necessary action as per above decision of NC.

Case No.	137 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VIVIN DRUGS & PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001182AM21
RA File Number	092404000617 AM20
Licence No and Date	0910068612/16/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	138 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001189AM21
RA File Number	072404000008 AM21
Licence No and Date	0710116344/17/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Complete and balanced chemical reactions, molecular weight and percentage yield on molar basis. ii. Justification for lower yield.	

Production / Consumption data duly certified by Central Excise and GST Authorities.

Case No.	139 / NC/3/MEET/Sep/202122/8				
Case Status	Case Approved				
Party Name	MEHTA API PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021				
HQ File Number	018205001191AM21				
RA File Number	039504001244 AM20				
Licence No and Date	0310835667/18/04/2020				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN/AZITHROMYCIN DIHYDRATE BP/EP/USP		1 kg	1	AZITHROMYCIN AMINE HAVING PURITY NMT 94%	1.00 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	140 / NC/3/MEET/Sep/202122/8				
Case Status	Case Approved				
Party Name	SHREE BANKEY BEHARI LAL FLAVORS				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021				
HQ File Number	018205001194AM21				
RA File Number	052404000005 AM21				
Licence No and Date	0510414033/20/04/2020				
Norms Committee Decision:					
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:					

Export product	Qty.	Sl. No.	Import items	Qty.
L-MENTHOL/MENTHOL (LAVEO)/MENTHOL(L)/LIQUID MENTHOL	1 kg	1	META - CRESOL ABOVE 98.5% PURE	1.20 kg
		2	ISO PROPYL ALCOHOL	0.089 kg
		3	ARROWZYME/LIPASE AMANO IME	0.010 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	141 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001195AM21
RA File Number	052404000010 AM21
Licence No and Date	0510414034/20/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	142 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021

and Date	
HQ File Number	018205001203AM21
RA File Number	039504000017 AM21
Licence No and Date	0310835789/21/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	143 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	YASHO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001198AM21			
RA File Number	039504001234 AM20			
Licence No and Date	0310835751/21/04/2020			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 3/82-ALC4/2020 dated 07.08.2020 against advance authorization No. 0310832030 dated 04.10.2019 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:				

		3	CARBON DISULPHIDE	0.343 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.	144 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001199AM21
RA File Number	039504001231 AM20
Licence No and Date	0310835753/21/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. COA of import item from foreign supplier indicating Eugenol content. ii. Production / Consumption data for last two years duly certified by GST.	
Catalogue of import item No. 2.	

Case No.	145 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001202AM21
RA File Number	092404000027 AM21
Licence No and Date	0910068657/21/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	

Copy of DML for both the Export Items
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Case No.	146 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001207AM21
RA File Number	039504001166 AM20
Licence No and Date	0310835813/24/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC	

Case No.	147 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001210AM21
RA File Number	092404000036 AM21
Licence No and Date	0910068668/24/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm.	

Hence, the Committee decided to reject the case.
RA concerned may take further necessary action as per above decision of NC.

Case No.	148 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001208AM21
RA File Number	039504000025 AM21
Licence No and Date	0310835832/25/04/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	149 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLENMARK PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001213AM21
RA File Number	039404000022 AM21
Licence No and Date	0310835878/25/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	FLUOCINOLONE ACE EAR DROPS 0.01% 20ML (Fluocinolone Acetonide 0.01%) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 110 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	102.00 grams
2	FLUOCINOLONE ACE SCALP OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 649 Gms.)	50000 Number	1	FLUOCINOLONE ACETONIDE BP	607.80 grams
3	FLUOCINOLONE ACE BODY OIL 0.01% 118ML (Fluocinolone Acetonide 0.01% Topical Oil) (Net Wt. of FLUOCINOLONE ACETONIDE BP in 129.80 Gms.)	10000 Number	1	FLUOCINOLONE ACETONIDE BP	120.36 grams
RA may take appropriate action as per the decision of Norms Committee.					

Case No.	150 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001214AM21
RA File Number	039404000003 AM21
Licence No and Date	0310835903/25/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Catalogue of import item ii. COA of import item from foreign supplier indicating percentage composition of different fraction. iii. Quantity and value of other fractions obtained during Fractional Distillation.	

Production / Consumption data for last two years duly certified by GST.

Case No.	151 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001216AM21
RA File Number	039404000005 AM21
Licence No and Date	0310835906/25/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Catalogue of import item ii. COA of import item from foreign supplier indicating percentage composition of different fraction. iii. Quantity and value of other fractions obtained during Fractional Distillation. Production / Consumption data for last two years duly certified by GST.	

Case No.	152 / NC/3/MEET/Sep/202122/8				
Case Status	Case Approved				
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021				
HQ File Number	018205001224AM21				
RA File Number	039404000024 AM21				
Licence No and Date	0310836017/27/04/2020				
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl.	Export product	Qty.	Sl. No.	Import items	Qty.

No.					
1	Benzylamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Benzylamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 66.67 Kgs (ii) 29.56 Kgs (iii) 57466.67 Kgs	1 Number	1	Benzylamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.33 mg
			3	Isomalt ST-M	2586.00 mg
2	Benzylamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory, Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzylamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 42.67 Kgs. (ii) 36778.67 Kg	1 Number	4	Benzylamine Hydrochloride	3.06 mg
			5	Isomalt ST-M	2586.00 mg
3	Benzylamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains (i) Benzylamine Hydrochloride- 3mg (ii) Isomalt ST-M - 2586mg. Net content (i) 24 Kgs. (ii) 20688 Kgs.	1 Number	6	Benzylamine Hydrochloride	3.06 mg
			7	Isomalt ST-M	2586.00 mg
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 5.38 Kg (ii) 10460.14 Kg	1 Number	8	Cetylpyridinium Chloride	1.33 mg
			9	Isomalt ST-M	2586.00 mg
5	Cetylpyridinium Chloride And Benzylamine Hydrochloride Antiseptic Lozenges Sugar Free. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 5.38 Kg (ii) 10460.14 Kg	1 Number	10	Cetylpyridinium Chloride	1.33 mg
			11	Isomalt ST-M	2586.00 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	153 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	J B CHEMICALS AND PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001225AM21
RA File Number	039404000023 AM21
Licence No and Date	0310836018/27/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Benzylamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Benzylamine Hydrochloride-3mg (ii) Cetylpyridinium Chloride-1.33mg (iii) Isomalt ST-M - 2586mg. Net content (i) 66.67 Kgs (ii) 29.56 Kgs (iii) 57466.67 Kgs	1 Number	1	Benzylamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.33 mg
			3	Isomalt ST-M	2586.00 mg
2	Benzylamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-	1 Number	4	Benzylamine Hydrochloride	3.06 mg
			5	Isomalt ST-M	2586.00 mg

	Inflammatory, Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2586mg. Net content (i) 42.67 Kgs. (ii) 36778.67 Kg				
3	Benzydamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride-3mg (ii) Isomalt ST-M - 2586mg. Net content (i) 24 Kgs. (ii) 20688 Kgs.	1 Number	6	Benzydamine Hydrochloride	3.06 mg
			7	Isomalt ST-M	2586.00 mg
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 5.38 Kg (ii) 10460.14 Kg	1 Number	8	Cetylpyridinium Chloride	1.33 mg
			9	Isomalt ST-M	2586.00 mg
5	Cetylpyridinium Chloride And Benzydamine Hydrochloride Antiseptic Lozenges Suger Free. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2586 mg. Net content (i) 5.38 Kg (ii) 10460.14 Kg	1 Number	10	Cetylpyridinium Chloride	1.33 mg
			11	Isomalt ST-M	2586.00 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	154 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001229AM21
RA File Number	092404000039 AM21
Licence No and Date	0910068685/28/04/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	155 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ORTIN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001223AM21
RA File Number	092404000584 AM20
Licence No and Date	0910068680/28/04/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	156 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001234AM21
RA File Number	522404000005 AM21
Licence No and Date	5210043384/29/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 10/82-ALC4/2019 dated 29.11.2019 against advance authorization No. 5210043197 dated 09.10.2019, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:	

Export Product	Qty.	Sl. No.	Import items	Qty.
TERT- BUTYL 1-PIPERAZINE CARBOXYLATE (1-BOC PIPERAZINE)	1 kg	1	DI -TERT BUTYL DICARBONATE	1.94 kg
		2	PIPERAZINE ANHYDROUS	0.722 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	157 / NC/3/MEET/Sep/202122/8				
Case Status	Case Approved				
Party Name	GLOBAL CALCIUM PRIVATE LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021				
HQ File Number	018205001240AM21				
RA File Number	072404000026 AM21				
Licence No and Date	0710116403/30/04/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. NC/3/MEET/Jan/202021/4 dated 12.02.2021 against advance authorization No. 0710116038 dated 17.01.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	CALCIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.560 kg
			2	CALCIUM GLUCONATE	0.686 kg
			3	CALCIUM CARBONATE	0.310 kg

2	FERROUS LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.028 kg
3	MAGNESIUM LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	1.19 kg
4	ZINC LACTATE	1 kg	1	LACTIC ACID - ANY GRADE	0.990 kg
5	MAGNESIUM LACTATE GLUCONATE	1 kg	1	LACTIC ACID - ANY GRADE	0.390 kg
			4	GLUCONO DELTA LACTONE	0.617 kg
6	CALCIUM LACTATE	1 kg	1	LACTIC ACID – ANY GRADE	0.922 kg
			3	CALCIUM CARBONATE	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	158 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001241AM21
RA File Number	072404000024 AM21
Licence No and Date	0710116404/30/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **7/AM21 dated 24.12.2020** against advance authorization No. **0710114983 dated 29.05.2019**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE (EP FOR	1 kg	1	CALCIUM GLUCONATE –	1.09 kg

INJECTION/JP/USP)			ORAL GRADE	
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE – ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE (FOR INJECTION) / CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE – ORAL GRADE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	159 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001242AM21
RA File Number	072404000025 AM21
Licence No and Date	0710116405/30/04/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **7/AM21 dated 24.12.2020** against advance authorization No. **0710110528 dated 19.10.2016**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
1.	CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
			2.	LACTOSE	1.16 kg
2.	CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
			2.	LACTOSE	1.021 kg

			3.	HYDROBROMIC ACID	0.510 kg
3.	CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.140 kg
			2.	LACTOSE	0.829 kg
			3.	CALCIUM GLUCONATE – ORAL GRADE	0.42 kg
4.	LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
			2.	LACTOSE	1.58 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	160 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	JODAS EXPOIM PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001245AM21			
RA File Number	092404000658 AM20			
Licence No and Date	0910068709/01/05/2020			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
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RA concerned may take further necessary action as per above decision of NC.

Case No.	161 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001249AM21
RA File Number	092404000059 AM21
Licence No and Date	0910068716/01/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	162 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	KUMAR ORGANIC PRODUCTS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001251AM21
RA File Number	072404000030 AM21
Licence No and Date	0710116410/01/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 23.10.2020. Reply still awaited from the firm.	

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	163 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	REACH GLOBAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001244AM21
RA File Number	318304000002 AM21
Licence No and Date	3110067728/01/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 23.10.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	164 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	THINQ PHARMA-CRO LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001255AM21
RA File Number	039504000035 AM21
Licence No and Date	0310836083/04/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020,	

5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	165 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001259AM21
RA File Number	092404000061 AM21
Licence No and Date	0910068725/04/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. **15/82/ALC4/2018 dated 22.03.2019** against advance authorization No. **0510405355 dated 15.01.2018**, it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty	Sl. No.	Import Items	Qty
1	Ceftazidime for Injection USP 1 Gram (Net quantity of exproduct 312.500 Kgs)	1 Number	1	Ceftazidime for Injection (Bulk Sterile)	1.281 gram
2	Ceftazidime for Injection USP 2 Gram (Net quantity of export product 78.126 Kgs)	1 Number	1	Ceftazidime for Injection (Bulk Sterile)	2.562 gram

RA may take appropriate action as per the decision of Norms Committee.

Case No.	166 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	ENCEE AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001260AM21
RA File Number	322404000002 AM21
Licence No and Date	3210079501/05/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. Exact chemical name with structural and molecular formula. Chemical reaction involved with stoichiometric balance.	

Case No.	167 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001268AM21
RA File Number	039404000039 AM21
Licence No and Date	0310836098/05/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	168 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001271AM21
RA File Number	072404000032 AM21
Licence No and Date	0710116423/06/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: i. COA indicating percentage purity of import item from foreign supplier. Percentage purity of Export Item.	

Case No.	169 / NC/3/MEET/Sep/202122/8			
Case Status	Case Approved			
Party Name	SHREE BANKEY BEHARI LAL FLAVORS			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001283AM21			
RA File Number	052404000039 AM21			
Licence No and Date	0510414144/11/05/2020			
Norms Committee Decision:				
The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:				
Export product	Qty.	Sl. No.	Import items	Qty.
L-MENTHOL/MENTHOL (LAVEO)/MENTHOL(L)/LIQUID MENTHOL	1 kg	1	META - CRESOL ABOVE 98.5% PURE	1.20 kg
		2	ISO PROPYL ALCOHOL	0.089 kg
		3	ARROWZYME/LIPASE AMANO IME	0.010 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	170 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	OPTRIX LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001285AM21
RA File Number	092404000064 AM21
Licence No and Date	0910068743/12/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	171 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	JODAS EXPOIM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001286AM21
RA File Number	092404000077 AM21
Licence No and Date	0910068744/12/05/2020
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:	

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Aztreonam for Injection USP 500 mg (Contains blend of Sterile Aztreonam 56% and Arginine 44%) (Net quantity of export product 16.667 Kgs)	1 Number	1	Aztreonam and Arginine (A Blend of Sterile Aztreonam 56% and Arginine 44%) Imports and exports governed under PC 9 dated 30.06.2003	0.55 gram / vial
2	Aztreonam for Injection USP 1 Gram (Contains blend of Sterile Aztreonam 56% and Arginine 44%) (Net quantity of export product 66.667 Kgs)	1 Number	1	Aztreonam and Arginine (A Blend of Sterile Aztreonam 56% and Arginine 44%) Imports and exports governed under PC 9 dated 30.06.2003	1.10 gram / vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	172 / NC/3/MEET/Sep/202122/8				
Case Status	Case Approved				
Party Name	BALAJI AMINES LIMITED				
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021				
HQ File Number	018205001287AM21				
RA File Number	318304000004 AM21				
Licence No and Date	3110067731/12/05/2020				
Norms Committee Decision:					
The Committee considered the case as per agenda and taking cue from earlier decision for same export product in Meeting No. 7/82-ALC4/2020 dated 04.12.2020 against advance authorization No. 3110067809 dated 11.08.2020 , it was decided to ratify norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export Product		Qty.	Sl. No.	Import items	Qty.

GAMMA BUTYROLACTONE	1 kg	1	1,4 BUTANEDIOL	1.16 kg
		2	GBL CATAYLYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.	173 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	RUBICON RESEARCH PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001291AM21
RA File Number	039504000062 AM21
Licence No and Date	0310836183/13/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	174 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001292AM21
RA File Number	039504000056 AM21
Licence No and Date	0310836184/13/05/2020
Norms Committee Decision:	

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less:

Sl. No.	Export Product	Qty.
1	Phytosterol Natural Refined Phytosterol 95%	60000 kg
2	Natural Mixed Tocopherol 70%	27500 kg

Sl. No.	Import items	Qty.
1	Fatty Acid Distillate / Deoderised Distillate	921250 kg
2	Acetone	44000 kg
3	Heptane-S	94050 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	175 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	OLIVE HEALTH CARE
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001295AM21
RA File Number	039504000069 AM21
Licence No and Date	0310836213/15/05/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	176 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001301AM21
RA File Number	318304000006 AM21
Licence No and Date	3110067737/18/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	177 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	INNOVARE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001300AM21
RA File Number	092404000072 AM21
Licence No and Date	0910068763/18/05/2020

Norms Committee Decision:

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	178 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001310AM21
RA File Number	318304000008 AM21
Licence No and Date	3110067739/19/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm.	
Hence, the Committee decided to reject the case.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.	179 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	BALAJI AMINES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001311AM21
RA File Number	318304000007 AM21
Licence No and	3110067740/19/05/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: Quantity of commercial value of Co-products, that is, DMA & TMA.	

Case No.	180 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	RAJASTHAN ANTIBIOTICS LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001305AM21
RA File Number	052404000056 AM21
Licence No and Date	0510414210/20/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	181 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	DORF-KETAL CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001329AM21
RA File Number	039404000085 AM21
Licence No and Date	0310836308/21/05/2020
Norms Committee Decision:	

The firm vide e-mail dated **22.04.2021** has informed that they have redeemed the subject Advance Authorization. Hence, the Committee decided to **withdraw** the case.

Case No.	182 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	VEKO CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001314AM21
RA File Number	318304000009 AM21
Licence No and Date	3110067742/21/05/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	183 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001316AM21
RA File Number	072404000046 AM21
Licence No and Date	0710116483/22/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage purity of import item Magnesium Oxide with its COA. ii. As per manufacturing details, there is blending as such the details (such as name and quantity) of items which are blended.	
Production / Consumption data for last one year duly certified by GST	

Case No.	184 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AMI ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001320AM21
RA File Number	522404000007 AM21
Licence No and Date	5210043401/22/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	185 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001322AM21
RA File Number	092404000632 AM20
Licence No and Date	0910068801/26/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020 . Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	186 / NC/3/MEET/Sep/202122/8																
Case Status	Case Approved																
Party Name	BALAJI SPECIALITY CHEMICALS PRIVATE LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021																
HQ File Number	018205001321AM21																
RA File Number	318304000001 AM21																
Licence No and Date	3110067744/26/05/2020																
Norms Committee Decision: The Committee considered case as per agenda in the presence of the technical experts and taking into consideration 96% yield, it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td rowspan="2">ETHYLENE DIAMINE</td><td rowspan="2">1 kg</td><td>1</td><td>MONOETHANOLAMINE</td><td>1.06 kg</td></tr> <tr> <td>2</td><td>AMMONIA ANHYDROUS</td><td>0.294 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export product	Qty.	Sl. No.	Import items	Qty.	ETHYLENE DIAMINE	1 kg	1	MONOETHANOLAMINE	1.06 kg	2	AMMONIA ANHYDROUS	0.294 kg
Export product	Qty.	Sl. No.	Import items	Qty.													
ETHYLENE DIAMINE	1 kg	1	MONOETHANOLAMINE	1.06 kg													
		2	AMMONIA ANHYDROUS	0.294 kg													

Case No.	187 / NC/3/MEET/Sep/202122/8			
Case Status	Case Rejected			
Party Name	ALPHAMED FORMULATIONS PRIVATE LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021			
HQ File Number	018205001330AM21			
RA File Number	092404000605 AM20			
Licence No and Date	0910068804/27/05/2020			
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020. Reply still awaited from the firm.				

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	188 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001335AM21
RA File Number	072404000053 AM21
Licence No and Date	0710116510/27/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Percentage purity of import item Magnesium Oxide with its COA. ii. As per manufacturing details, there is blending as such the details (such as name and quantity) of items which are blended.	
Production / Consumption data for last one year duly certified by GST.	

Case No.	189 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	DELTA FINOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001334AM21
RA File Number	039404000112 AM21
Licence No and Date	0310836419/29/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call for following information from the firm:	
i. Molecular weight of each import item and export item.	

- ii. **Whether IPA is being used as a reactant or solvent, if it is being used as a solvent, than please provide recovery of solvent.**
- iii. **Justification of yield of 75%.**

Production / Consumption data duly certified by GST.

Case No.	190 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001336AM21
RA File Number	052404000071 AM21
Licence No and Date	0510414288/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	191 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	TADIMETY AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001338AM21
RA File Number	072404000054 AM21
Licence No and Date	0710116526/29/05/2020
Norms Committee Decision: The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020,	

5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC

Case No.	192 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI DRUGS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001376AM21
RA File Number	039404001084 AM20
Licence No and Date	0310836635/11/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 19.08.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	193 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	AARTI INDUSTRIES LTD
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001377AM21
RA File Number	039404000119 AM21
Licence No and Date	0310836651/12/06/2020
Norms Committee Decision:	

The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 10.08.2020 and 19.11.2020. Reply still awaited from the firm.

Hence, the Committee decided to **reject** the case.

RA concerned may take further necessary action as per above decision of NC.

Case No.	194 / NC/3/MEET/Sep/202122/8
Case Status	Case Rejected
Party Name	VERGO PHARMA RESEARCH LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001398AM21
RA File Number	039504000137 AM21
Licence No and Date	0310836741/18/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda in the presence of technical experts and it was noted that the firm still has not furnished the 4.07 application asked for by NC-3 in its Meeting No. 2/82-ALC4/2020 dated 10.07.2020, 5/82-ALC4/2020 dated 09.10.2020, followed by Reminder to firm on 18.09.2020 and 19.11.2020. Reply still awaited from the firm. Hence, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	195 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001408AM21
RA File Number	039504000168 AM21
Licence No and Date	0310836789/22/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Complete COA of import item No. 1 from foreign supplier for entire import indicating percentage content of Eugonol in it.

Case No.	196 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001426AM21
RA File Number	039504000182 AM21
Licence No and Date	0310836907/26/06/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Complete chemistry with structural formula.**
- ii. **Stoichiometric balance on molar basis with percentage yield.**
- iii. **Complete composition of export product.**

Production / Consumption data for last two years duly certified by GST.

Case No.	197 / NC/3/MEET/Sep/202122/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001427AM21
RA File Number	039504000178 AM21
Licence No and Date	0310836909/26/06/2020

Norms Committee Decision:

The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.07 of HBP Vol.I as per details below or as applied by firm whichever is

less:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC DIMETHACRYLATE(ZDMA)	1 kg	1	METHACRYLIC ACID	0.770 kg
		2	ZINC OXIDE	0.364 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	198 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	MANGALAM DRUGS AND ORGANICS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001432AM21
RA File Number	039504000198 AM21
Licence No and Date	0310836938/29/06/2020
Norms Committee Decision:	
Deferred for comments of TE.	

Case No.	199 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	SHIRDI CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001433AM21
RA File Number	039504000196 AM21
Licence No and Date	0310836944/30/06/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

- i. **Complete technical details as per Annexure to Appendix 4E.**
- ii. **Molecular weight, yield, Stoichiometric balance.**

Case No.	200 / NC/3/MEET/Sep/202122/8
Case Status	Case Deferred
Party Name	INNOVARE LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Sep/ 202122/ 8 and 24/09/2021
HQ File Number	018205001770AM21
RA File Number	262404000018 AM21
Licence No and Date	2610012921/20/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and it was decided to call for following information from the firm:

Complete technical details as per Annexure to Appendix 4E.

Meeting ended with thanks to Chair and participants
